

Z.O.A. NO. 060/01001/14

Gurdev Singh Vs. U.O.I. & Others

10.11.2014

Present: Mr. N.P. Mittal, counsel for the applicant

1. Heard.
2. Issue notice to the respondents.
3. List on 15.12.2014 before the Registrar for completion of pleadings.

✓
(UDAY KUMAR VARMA)
MEMBER (A)

✓
(SANJEEV KAUSHIK)
MEMBER (J)

'mw'
Order issued on 13/11/2014
Service is complete in
R/o Reg 2 whereas Ad
granted in R/o Reg 1 & 3, p/
Q
18/11

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

14. OA No. 060/01001/2014

Gurdev Singh

..... **Applicant**

Versus

Union of India & Ors.

....**Respondents**

20.03.2015

Present: Sh. N.P. Mittal, counsel for the applicant.
Sh. Rajesh Gupta, counsel for the respondents.

1. Heard.
2. Sh. N.P. Mittal, learned counsel for the applicant, fairly submits that relief as sought in O.A has since been fully granted by the respondents. In view of this, he submits that O.A has become infructuous.
3. Ordered accordingly.

(DR. BRAHM A. AGRAWAL)
MEMBER (J)

(UDAY KUMAR VARMA)
MEMBER (A)